

HIGH COURT OF ANDHRA PRADESH :: AMARAVATI

MAIN CASE: **WRIT PETITION No.18927 of 2023**

PROCEEDING SHEET

Sl. No.	DATE	ORDER	OFFICE NOTE
1.	28.7.2023	<p><u>NJS, J</u></p> <p style="text-align: center;"><u>W.P. No.18927 of 2023</u></p> <p>Heard learned counsel for the petitioner. Also heard learned Assistant Government Pleader for Revenue, who seeks time to secure written instructions in the matter.</p> <p>A nonagenarian Ex-serviceman's grievance is with regard to assignment of alternate land. Earlier he approached this Court by filing Writ Petition No.16626 of 2020 and the same was disposed of by an order dated 17.9.2020, which reads as follows:</p> <p>Having heard the submissions made by both the counsel, this Court is inclined to dispose of the writ petition giving liberty to the petitioner to make a fresh representation ventilating his grievances to the second respondent, within a period of two weeks from today and on receipt of such representation, the second respondent shall consider the same along with the representation stated to have been submitted on 02.2.2019 and pass appropriate orders, in accordance with law, within a period of two weeks thereafter.</p> <p>Subsequently, the petitioner filed a contempt case vide C.C.No.993 of 2021 and the same was disposed of on</p>	

W.P.No.18927 of 2023

	<p>04.9.2021 while recording the submissions made on behalf of the contemnors that the representation of the petitioner was considered vide endorsement dated 09.6.2021. Thereafter, the 5th respondent addressed a communication dated 27.1.2022 to the 2nd respondent wherein he reported <i>inter alia</i> as follows:</p> <p>I further submit that in the references 6th & 7th cited the Mandal Revenue Inspector, Mandal Surveyor, Ranasthalam and Village Revenue Officer concerned, reported that Survey No.02 of Kondamulagam Village with an extent of Ac.930.30 cents is classified as Kondaporamboke and an extent of Ac.1.00 cents of land is available for assignment and suitable for agriculture purpose. The applicant has also given concern (<i>sic</i> consent) for the said survey number and extent of land.</p> <p>Thereafter, the 3rd respondent vide communication dated 28.2.2022 addressed to the 2nd respondent made recommendation in the following terms:</p> <p>“Therefore, in view of the circumstances as explained above the assigned land Ac.1.00 in Survey No.84-16 of Sancham Village in Ranasthalam Mandal is unbecfitting for cultivation therefore alternative land an extent of Ac.1.00 cents in Survey No.02 of Kondamulagam Village is recommended for assignment to the applicant under Ex-serviceman quota in lieu of previous assignment in Survey No.84-16 of Sancham Village of Ranasthalam Mandal.”</p> <p>Though about 1½ years have elapsed, the 2nd respondent has not taken any action in the matter. The 2nd</p>	
--	---	--

W.P.No.18927 of 2023

	<p>respondent, in the opinion of this Court, should have bestowed his attention to the case of the petitioner, a nonagenarian Ex-serviceman. This Court is not oblivious of the fact that the Revenue Authorities are giving preference to assign house-sites to the various sections of people on war footing, but the case of an Ex-serviceman, who served the Nation, despite recommendations made by respondent Nos.3 and 5, has remained unattended to, which cannot be countenanced.</p> <p>Therefore, this Court deems it a fit case to grant interim directions. Accordingly, the 2nd respondent shall take immediate action on the recommendations referred to above, within a period of two (2) weeks from today and assign alternate land to the petitioner.</p> <p>List the matter after two (2) weeks under the caption "For reporting Compliance".</p> <p style="text-align: right;">NJS, J</p> <p><u>Note:</u> Dispatch order copy today. (By Order) <i>vasu</i></p>	
--	--	--